

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 102/TL/2024**

Subject : Application under Sections 14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and related matters) Regulations, 2009 seeking transmission licence for Ishanagar Power Transmission Limited.

Petitioner : Ishanagar Power Transmission Limited (IPTL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

**Petition No. 103/AT/2024**

Subject : Petition under Section 63 of the Electricity Act, 2003 seeking adoption of transmission charges of the "Transmission System for Western Region Expansion Scheme XXXIII (WRES XXXIII): Part C being established by the Petitioner.

Petitioner : Ishanagar Power Transmission Limited (IPTL)

Respondents : Central Transmission Utility of India Limited (CTUIL) & Ors.

Date of Hearing : **8.5.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

Parties Present : Ms. Aparajita Upadhyay, Advocate, IPTL  
Shri Pranagobinda, IPTL  
Shri Jitendra Singh, RECPDCL  
Shri Ranjeet Rajput, CTUIL  
Shri Akshayvat Kislay, CTUIL

**Record of Proceedings**

Member, Shri P. K. Singh, did not participate in the proceedings.

2. Learned counsel for the Petitioners submitted that the present Petitions have been for the grant of a transmission licence for the implementation of the Transmission System for Western Region Expansion Scheme XXXIII (WRES XXXIII): Part C ('the Project') and for the adoption of tariff discovered pursuant to the tariff-based competitive bid process for the Project. Learned counsel further submitted that pursuant to the direction of the Commission vide Record of Proceedings for the hearing dated 10.4.2024; the Petitioner has impleaded Western Region beneficiaries as a party to the present proceedings. However, none of these beneficiaries have filed any reply in the matter. Also, no suggestions/ objections have been received from the stakeholders in response to the notice issued by the Petitioner. Learned counsel further submitted that CTUIL has also

filed its recommendations under Section 15(4) of the Electricity Act, 2003, for the grant of a transmission licence to the Petitioner by its affidavit dated 22.3.2024.

2. Considering the submissions made by the learned counsel for the Petitioner, the Commission reserved the matters for order.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**